

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2943  
ANSWERED ON:26.11.2010  
REGULATIONS FOR PRIVATE SECTOR  
Natarajan Shri P.R.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has any regulations for accountability of private sector in health care provision;
- (b) if so, the details thereof alongwith the share of the private sector as percentage to the total health care expenditure;
- (c) if not, whether the Government is formulating any regulations to check the private sector in health care segments; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI DINESH TRIVEDI)

(a) to (d): Health is a state subject. The regulations for accountability of private sector health care providers are to be made by the respective States/UTs.

However, Clinical Establishments (Registration and Regulation) Act, 2010 has been enacted by Parliament and published in the Gazette of India on 19.08.2010. The Act provides for the registration and regulation of clinical establishments by the State Governments with a view to ensuring minimum standards of facilities and services. As per National Health Profile Report, 2009, the share of private sector as percentage to the total health care expenditure was 75% during 2006.

Moreover, as per the provisions of Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002, complaints related to the professional misconduct can be brought before the Medical Council of India or the concerned State Medical Council. Complaints related to deficiency in medical services in any respect can also be filed in District/ State/ National Consumer Disputes Redressal Fora under the Consumer Protection Act.